

tion of Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, upto the last day of the next session."

*The motion was put and adopted.*

(ii) APPOINTMENT OF A MEMBER TO  
SELECT COMMITTEE

SHRI TENNETI VEDWANATHAM:  
I beg to move:

"That this House do appoint Shri Z. M. Khandole to the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, in the vacancy caused by the death of Shri Mali Mariyappa."

*The motion was put and adopted.*

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI ANIL K. CHANDA (Bhopal): I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the second week of the Budget Session (1969)."

*The motion was put and adopted.*

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI K. N. PANDEY (Padrauna):  
I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, upto the first day of the second week of the next session."

*The motion was put and adopted.*

GOVERNMENT (LIABILITY IN TORT) BILL

EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI NARAIN SWARUP SHARMA (Domariaganj): On behalf of Shri Shri Chand Goyal I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, upto the last day of the next session."

*The motion was put and adopted.*

LOKPAL AND LOKAYUKTAS BILL

(i) EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COMMITTEE

SHRI M. B. RANA (Broach): I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment

[Shri M. B. Rana].

and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, upto the first day of the next session."

*The motion was put and adopted.*

(ii) MOTION *re:* APPOINTMENT OF A MEMBER TO JOINT COMMITTEE BY RAJYA SABHA

SHRI M. B. RANA: I beg to move the following:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the death of Shri Harish Chandra Mathur and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The motion was put and adopted.*

RE: MOTION OF NO-CONFIDENCE

MR. SPEAKER: Mr. Viswanatham, you have given a motion of no-confidence.

SHRI TENNETI VISWANATHAM (Visakhapatnam): In view of the Adjournment Motion which has been accepted, I do not wish to move it.

13.02 hrs.

GOLD (CONTROL) BILL\*

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill to provide, in the economic and financial interests of the community for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto.

SHRI S. M. BANERJEE (Kanpur): I rise to oppose the Bill.

MR. SPEAKER: You had better do it after Lunch. Strengthen yourselves after Lunch.

SHRI S. M. BANERJEE: I can do that even now. (*Interruption*).

MR. SPEAKER: I know you are capable of doing it without Lunch.

13.03 hrs.

ARREST, CONVICTION AND RELEASE OF FOUR MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communication dated the 21st July, 1968 from the Magistrate, First Class, Delhi:—

"I have the honour to inform you that Sarvashri Yajna Datt Sharma, Kanwar Lal Gupta, Ram Swarup Vidyarthi, and Hardayal Devgun, Members, Lok Sabha, who had been arrested today for staging a demonstration in the Connaught Circus area in contravention of a prohibitory order under Section 144 Cr. P.C. were produced before me today for trial. In the trial they pleaded

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 22-7-1968.